

12.35 Hrs.

MOTION FOR ADJOURNMENT

ALLEGED POLICE RAJ IN DELHI AND MANHANDLING OF TWO U.P. MINISTERS

MR. SPEAKER : Yesterday, I told the House that I have received a number of adjournment motions and other motions about the Police raj, about the arrest of U.P. Ministers and all that and I said that, as to which of them should be taken up, I would consult the Business Advisory Committee, and when it is to be taken up and all that. Yesterday, the Business Advisory Committee met; and I am admitting only one motion—there are a number of them—which is No. 1 in the order of series and that is in the name of Shri Yajna Datt Sharma, It reads :

“The situation arising out of the imposition of Police Raj in the capital resulting in a reign of terror in the University Campus, harassment of innocent citizens and of students passing through the University area and at Railway station and bus terminus, manhandling of two hon. Ministers and a blanket ban on all public demonstrations, gatherings, processions and such other democratic forms for ventilating public opinion.”

श्री य० द० शर्मा (अमृतसर) : अध्यक्ष, महोदय, मैं इस स्थगन प्रस्ताव को पेश करने की अनुमति चाहता हूँ।

MR. SPEAKER : Is there any objection ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Yesterday, it was a unanimous decision in the Business Advisory Committee meeting.

MR. SPEAKER : It is unanimously accepted. So, no permission is needed. We will take it up at 4 P.M.

SHRI SURENDRANATH DWIVEDI (Kendrapara) : What about the non-official business ?

MR. SPEAKER : Whether official or non-official business, if an adjournment motion is admitted, it is to be taken up at 4 P.M. That is the rule. We saw that also yesterday. I suggested that we may have it tomorrow. But it was said that it is urgent and that it must be taken up today. The rule also says that it is to be taken up at 4 P.M. So, we will take it up at 4 P.M.

12.38 Hrs.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER FORWARD CONTRACTS (REGULATION) ACT, 1952 AND ANNUAL REPORT OF CENTRAL SILK BOARD FOR 1966-67

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I lay on the Table—

- (1) A copy of Notification No. S.O. 4196 published in Gazette of India dated the 30th November, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952. [Placed in Library, See No. LT—2019/67].
- (2) A copy of the Annual Report of the Central Silk Board for the year 1966-67. [Placed in Library, See No. LT—2020/67].

12.38½ Hrs.

BUSINESS ADVISORY COMMITTEE ELEVENTH REPORT

संसद-कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि यह सभा कार्य मंत्रणा समिति के ग्यारहवें प्रतिवेदन से, जो १४ दिसम्बर, 1967 को सभा में पेश किया गया था, सहमत है।

श्री जार्ज कर्नेडोज (बम्बई दक्षिण) : अध्यक्ष महोदय, इस के सम्बन्ध में मेरा यह संशोधन है कि इस रपट को कमेटी को वापस भेजा जाये।